

**Central Administrative Tribunal  
Principal Bench**

**OA No.1532/2018**

New Delhi, this the 18<sup>th</sup> day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Ms. Nita Chowdhury, Member (A)**

Ashok Kumar Sehgal, Aged about 61 years,  
S/o Shri Devraj,  
Retd. as UDC,  
R/o 108-A, Gyan Vihar Extn.,  
Delhi-110051.

...Applicant

(By Advocate : Shri S.N. Sharma)

**Versus**

1. The Commissioner,  
Delhi Municipal Corporation,  
Town Hall, Delhi.
2. The Deputy Commissioner,  
East Delhi Municipal Corporation,  
Education Department,  
419, Udyog Sadan, Patparganj,  
Industrial Area,  
Delhi-92.
3. The Deputy Commissioner,  
East Delhi Municipal Corporation,  
Shahdara, South Zone, Delhi.

...Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the learned counsel for applicant.

2. The applicant, a retired UDC, under the respondents has filed the instant OA seeking the following reliefs:-

“a) direct the respondents to pay the pension and pensionary benefits.

- (b) direct the respondents to refix the pay from 1.1.2016 and thereby fixing the pension from 1.1.2016 alongwith 2nd and 3rd MACP till its realization.
- (c) direct the respondents to pay all the pension and pensionary benefits alongwith 12% interest from its due date till its realization.
- (d) pass any other order or orders as deemed fit and proper in the facts and circumstances of the case may also be passed in favour of the applicant.”

3. It is submitted that the applicant made number of representations including Annexure-A/1 (Colly) dated 12.02.2018, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/1 (Colly) representations of the applicant dated 12.02.2018, by passing a speaking and reasoned order thereon, in accordance with law, within 60 days from the date of receipt of a certified copy of this order. No costs.

5. Let a copy of the OA, be enclosed to this order.

**( Nita Chowdhury )**  
**Member (A)**

**( V. Ajay Kumar )**  
**Member(J)**

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